

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**89/241-242/ND/2018**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
10.04.2018.**

**NAME OF THE COMPANY: Mr. Rahul Gupta V/s. M/s. Cats Eye  
Collections Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 241-242**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present:** Mr. R.K. Gupta and Ms. Swaralipi Deb Roy, Advocates

**ORDER**

Service has been duly effected on the Respondents No.2 to 5. As per the affidavit of service stated to have been filed by the Petitioner, the Corporate Debtor is deemed to have been served through its Directors. None is present on their behalf. They are proceeded ex-parte.

To come up for arguments and disposal on 25.5.2018.

  
**(Deepa Krishan)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**